CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.197/MP/2026

Subject	:	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Articles 11 and 12 of the Transmission Service Agreement dated 4.12.2020 (TSA) seeking extension of Scheduled Commercial Operation Date (SCOD) on account of Force Majeure/Change in Law events and relief for cost overrun and consequential increase in annual non-escalable transmission charges on account of Force Majeure events and Change in Law events pertaining to POWERGRID Sikar Transmission Limited.
Petitioner	:	POWERGRID Sikar Transmission Limited (PSTL)
Respondents	:	Adani Renewable Energy Holding Seventeen Limited and Ors.
Date of Hearing	:	**17.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Shubham Arya, Advocate, PSTL Shri Rishabh Saxena, Advocate, PSTL Shri Abhijit Daimari, PSTL Ms. Adya Jha, Advocate, Bihar Discoms Ms. Satya Jha, Advocate, Bihar Discoms Shri Akshayvat Kisaly, CTUIL

Record of Proceedings

At the outset, learned counsel for the Petitioner sought a pass over when the matter was called out.

2. However, noting that none of the Respondents filed a reply to the Petition, the Commission deemed it appropriate to grant a final opportunity to all the Respondents to file their replies, if any, within three weeks with an advance copy to the Petitioner, who may file its rejoinders, if any, within two weeks thereafter.

3. The Petition will be listed for hearing on **12.01.2027.**

By order of the Commission
Sd/
(Vipan Sharma)
Deputy Chief (Law)